



IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 12<sup>th</sup> OF JANUARY, 2026

WRIT APPEAL No. 2628 of 2025

*MANISH THAKUR*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri Rahul Rawat - Advocate for appellant.*

*Shri Anubhav Jain - Government Advocate for respondents/State.*

.....

ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

1. Appellant impugns the order dated 25.08.2025, whereby the direction was issued to respondent - Transport Authority to decide the application of respondent no.4 for grant of a Regular Stage Carriage Permit within a period of one month.
2. Learned counsel for appellant submits that though a period of one month was prescribed by the Court to decide the application of respondent no.4, the same is not yet been decided. He submits that the impugned order notes that till the time the application is decided, the temporary permits issued in favour of respondent no.4 shall continue to hold force. He submits that in view of the temporary permit continuing, the respondent no.4 is not cooperating in the



application to be finally decided.

3. We note that appellant was not a party to the writ petition, however it contends to be an existing operator. As per the learned counsel for appellant, the appellant is affected by grant of permit to respondent no.4.
4. Without commenting on the locus of the appellant to file the present appeal, we disposed of this appeal noticing the fact that one month period was granted to Transport Authority to decide the application of respondent no.4. The Transport Authority shall decide the application within a period of 15 days from today, if not already decided.
5. It would be open to the appellant to file his objection before the Authority, if permissible in law.

(SANJEEV SACHDEVA)  
CHIEF JUSTICE

(VINAY SARAF)  
JUDGE

VPA